



भारत का राजपत्र

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इस भाग में निम्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

विषय-सूची

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उल्लिखित मिजोरम क्षेत्र में की गई सेवा, 8 मई, 1975 से सैन्य सेवा मैडल के बंगाल-असम क्लास्य की पात्रता के लिए नहीं गिनी जाएगी। लेकिन अगर बंगाल-असम क्लास्य और उप पैरा 2(क) में उल्लिखित क्षेत्रों में मिजोरम क्लास्य के लिए आवश्यक कुछ सेवा अवधि कम पड़ती हो और अगर उस कार्मिक की अविच्छिन्न सेवा हो तो उसे 8 मई, 1975 के बाद की गई सेवा को गिनने की अनुमति दी जाए ताकि सैन्य सेवा मैडल के क्लास्य बंगाल-असम के लिए अपेक्षित कुल दिनों की कमी पूरी हो सके।

सं० 45-प्रेज/80—इस सचिवालय की अधिसूचना सं० 35-प्रेज/75 दिनांक 8 मई, 1975 में प्रकाशित "सामान्य सेवा मैडल 1965" के अध्यादेश के खण्ड पंचम के अनुसरण में राष्ट्रपति सहर्ष "नागालैंड" क्लास्य प्रतिष्ठापित करने हैं जो "सामान्य सेवा मैडल 1965" के साथ 8 मई, 1975 से पढ़ना जाएगा। यह क्लास्य नागालैंड में कार्यरत कार्मिकों की सेवा के अभिज्ञानार्थ होगा।

2. पुरस्कार की पात्रता की बातें निम्न होंगी:—

- (क) वह व्यक्ति जिसने जी० ओ० सी० असम/23 इफ़्टी डिवीजन/ओ० पी० ओ० आर० सी० एच० आई० डी०/जी० ओ० सी० नागालैंड/8 माउंटेन डिवीजन/जी० ओ० सी० 101 कम्प्यूनिकेशन जोन एरिया के अन्तर्गत या वहाँ स्थित किसी डिप्टेचमेंट/यूनिट/फारमेशन की सक्षम सेवा में अकेले या संयुक्त रूप से कुल मिला कर 180 दिन की सेवा की हो।
- (ख) वह व्यक्ति जिसने 8 मई 1975 से या उसके बाद में नागालैंड में कार्य कर रही किसी डिप्टेचमेंट, यूनिट या फारमेशन की सक्षम सेवा में अस्थायी ड्यूटी पर कुल मिलाकर 90 दिन की सेवा की हो।
- (ग) एयर डिस्पैच यूनिटों के सामान गिराने वाले कर्मचाल (इंजिनियरिंग) और सेना वायु परिवहन संगठन, रियर एयर फील्ड सप्लाय संगठन, एयर डिस्पैच यूनिटों और एयर आवश्यकता पोस्ट यूनिटों की सक्षम सेवा में लगे कार्मिक जिन्होंने जी० ओ० सी० असम/23 इफ़्टी डिवीजन/ओ० पी० ओ० आर० सी० एच० आई० डी०/जी० ओ० सी० नागालैंड / 8 माउंटेन डिवीजन/जी० ओ० सी० 101 कम्प्यूनिकेशन जोन एरिया के कार्यक्षेत्र में 8 मई 1975 से या उसके बाद से सक्रियतात्मक क्षेत्र में कम से कम 5 सक्रियतात्मक उड़ानें भरी हैं या सक्रियतात्मक उड़ानों में 20 घंटे की उड़ान की है।
- (घ) वह व्यक्ति जिसकी उन कमानों की सेवा के कारण, सेवा में रहते हुए मृत्यु हो गई हो जयवा घायल होने या अशक्त होने पर जिसे वहाँ से हटाया गया हो भले ही वहाँ उसकी सेवा की अवधि या की गई उड़ानों की संख्या अथवा सक्रियतात्मक उड़ानों के घंटे कुछ भी रहे हों।
- (सं) वह व्यक्ति जिसे उन कमानों की सेवा के लिए सम्मानित किया गया हो या जिसका विशेष नामोल्लेख किया गया हो, भले ही वहाँ उसकी सेवा की अवधि या की गई उड़ानों की संख्या अथवा सक्रियतात्मक उड़ानों के घंटे कुछ भी रहे हों।
- (च) उन कमानों में सेवा के दौरान पकड़े जाने के कारण विवश्टियों के पास धँकी रहने की अवधि इस मैडल अथवा क्लास्य के लिए अर्हक अवधि मानी जाएगी।

3. क्लास्य दिये जाने के लिए पात्र कार्मिकों के षणों का विवरण राष्ट्रपति सचिवालय की 8 मई, 1975 की अधिसूचना संख्या 35-प्रेज/75 के सप्तम खण्ड में दिया गया है।

सु० मीलकण्ठन, राष्ट्रपति के उप सचिव

विधि, न्याय और कम्पनी कार्य मंत्रालय
कम्पनी कार्य विभाग
(कम्पनी विधि बोर्ड)

नई दिल्ली-110001, दिनांक 26 जून 1980

आदेश

सं० 27(26)80-सी० एल०-2—कम्पनी अधिनियम 1956 (1956 का 1) की धारा 209 की उप-धारा (1) के खंड (2) के अनुसरण में केन्द्रीय सरकार एतद् द्वारा कम्पनी कार्य विभाग के संयुक्त निदेशक श्री कुमारजीव मित्रा को कथित धारा 209-क के उद्देश्य के लिए प्राधिकृत करती है।

2 केन्द्रीय सरकार एतद् द्वारा, श्री कुमारजीव मित्रा के पक्ष में, उप-निदेशक, निरीक्षण, कलकत्ता के रूप में दिनांक 6 नवम्बर, 1974 के आदेश सं० 7(10)74-सी० एल०-2 के अनुसार पहले के प्रेषित प्राधिकरण की निरस्त करती है।

सु० बलरामन, उप सचिव

विज्ञान और प्रौद्योगिकी विभाग

नई दिल्ली-1, दिनांक 13 जून 1980

सं० 1/4/80-सी०टी०ई०—दिनांक 10 अगस्त, 1979 की अधिसूचना (विज्ञान और प्रौद्योगिकी विभाग) को अधिक्रमण करते हुए, सर्वसाधारण की जानकारी के लिये यह सूचित किया जाता है कि संस्थापकीकरण अधिनियम (1860 का 21) के कार्यों के लिए (बैज्ञानिक एवं प्रौद्योगिक अनुसंधान परिषद्) की सोसायटी का पुनर्गठन तत्काल से दो वर्ष की अवधि के लिये भारत सरकार द्वारा किया गया है जिसमें निम्नलिखित व्यक्ति होंगे:—

- | | |
|--|-----------|
| 1 प्रधान मंत्री | अध्यक्ष |
| 2 प्रोफेसर सच्यंद नूरुल हसन | उपाध्यक्ष |
| 3 श्री वसन्त मठे,
सूचना तथा प्रसारण मंत्री,
भारत सरकार,
नई दिल्ली। | सदस्य |
| 4 श्री एन० डी० तिवारी,
योजना मंत्री और,
उपाध्यक्ष,
योजना आयोग,
भारत सरकार,
नई दिल्ली। | सदस्य |
| 5 डा० चरणजीत घानना,
राज्य मंत्री, उद्योग,
भारत सरकार,
नई दिल्ली। | सदस्य |
| 6 प्रोफेसर सतीश धन्व,
अध्यक्ष,
विश्व विद्यालय अनुदान आयोग,
बहादुर शाह जफर मार्ग,
नई दिल्ली। | सदस्य |
| 7 डा० सी० एम० झा,
शिक्षा परामर्शदाता (तकनीकी)
शिक्षा मंत्रालय,
शास्त्री भवन,
भारत सरकार,
नई दिल्ली। | सदस्य |

8 डा० ओ० पी० गौतम, महानिदेशक, भारतीय कृषि अनुसंधान परिषद्, कृषि भवन, नई दिल्ली ।	सदस्य	2 वित्त मंत्रालय, भारत सरकार का प्रतिनिधि (श्री जी० राम चन्द्रन, वित्त सचिव)
9 डा० बी० रामालिंगस्वामी, महानिदेशक, भारतीय प्रायुर्विज्ञान अनुसंधान परिषद्, नई दिल्ली ।	सदस्य	3 डा० एस० वर्वराजन, चेयरमैन, प्रबन्ध, निदेशक, भारतीय पेट्रोकेमिकल कारपोरेशन, लि०, बडौदा ।
10 डा० अब्दु अहमद, प्रोफेसर, दिल्ली स्कूल ऑफ मैनेजमेंट एण्ड डायरेक्टर, [दक्षिण दिल्ली विश्वविद्यालय परिषद्, नई दिल्ली ।	सदस्य	4 डा० बी० रामचन्द्र राव, [उपाध्यक्ष, विश्वविद्यालय अनुदान आयोग, नई दिल्ली ।
11 श्री के० सी० खन्ना, अध्यक्ष व प्रबन्ध निदेशक, क्रुद्रेमुख आयरन प्रोर, 25, महात्मा गांधी मार्ग, बंगलौर-1	सदस्य	5 प्रोफेसर ए० के० शर्मा, कलकत्ता विश्वविद्यालय, [35, बाली गंज, सरकुलर रोड, कलकत्ता-19 ।
12 श्री जे० आर० डी० टाटा, अध्यक्ष, टाटा इंडस्ट्रीज लि०, [बॉम्बे हाउस, होमी मोदी स्ट्रीट, फोर्ट, बम्बई-400023	सदस्य	6 निम्नलिखित समन्वय परिषदों के अध्यक्ष :—
13 डा० राजा रमन्ना, सचिव, रक्षा अनुसंधान तथा विकास विभाग, रक्षा मंत्रालय, साउथ ब्लॉक, नई दिल्ली ।	सदस्य	(क) (रसायन विज्ञान) (30-9-80 तक) डा० एच० बी० के० उरूप, निदेशक, केन्द्रीय विद्युत रसायन अनुसंधान संस्थान, कराइकुडी-6
14 डा० आर० एन० डोगरा, कोठी नं० 4, सेक्टर 5, चण्डीगढ़ ।	सदस्य	(ख) (भौतिक और भूविज्ञान) (12-5-82 तक) डा० एस० जैड कासिम, निदेशक, राष्ट्रीय समुद्र-विज्ञान संस्थान, गोघा ।
15 डा० यश पाल, निदेशक, भारतीय अंतरिक्ष अनुप्रयोग केंद्र, [अहमदाबाद ।	सदस्य	(ग) (इंजीनियरी विज्ञान) (31-7-80 तक) श्री के० डी० शर्मा, निदेशक, केन्द्रीय काँच और गिरमिक अनुसंधान संस्थान, कलकत्ता ।
16 डा० सी० एन० आर० राव, मॉलिड स्टेट एण्ड स्ट्रक्चरल कॅमिस्ट्री यूनिट, इंडियन इंस्टीट्यूट ऑफ साइंस, बंगलौर-560012 ।	सदस्य	प्रोफेसर बी० ए० अल्टेकर (1-8-80 से) निदेशक, राष्ट्रीय धातुकर्म प्रयोगशाला, अमरोदपुर ।
17 डा० गुरुबखश सिंह, कुलपति, दिल्ली विश्वविद्यालय, दिल्ली ।	सदस्य	(घ) (जैव विज्ञान) (17-1-81 तक) डा० नित्या नन्द, निदेशक, केन्द्रीय औषध अनुसंधान संस्थान, लखनऊ ।

वैज्ञानिक एवं औद्योगिक अनुसंधान परिषद् के नियमों और विनियमों के नियम 3(iii) के अनुसार सी० एम० आर० आर० (वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद्) की शासी सभा के निम्नलिखित सदस्य शासी सभा की सदस्यता अवधि तक के लिए सोमायटी (वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद्) के सदस्य रहेंगे :—

- 1 महानिदेशक,
वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद्,
रफी मार्ग,
नई दिल्ली-1 (अध्यक्ष, शासी सभा)

य० गी० कु० मेनन, सचिव

कृषि मंत्रालय

(कृषि तथा सहकारिता विभाग)

नई दिल्ली, दिनांक 17 जून, 1980

संकल्प

सं० 11-3/80-एल० डी०-1—भारत सरकार ने दिल्ली दुग्ध योजना के लिए एक परामर्शदात्री समिति की गठित करने का निर्णय लिया है जो सरकार को समान्यतः योजना की नीति और विशेषकर निम्नलिखित के विषय में परामर्श देगी :

- (1) दूध की अधिप्राप्ति से सम्बन्धित मामले ।
- (2) दूध के परिष्करण तथा बुध्र पदार्थों (यदि कोई हों) से सम्बन्धित मामले ।
- (3) जलकरण तथा विपणन संबंधी मामले, और
- (4) जन साधारण की शिक्षायत्ने या प्रतिक्रियाओं व सुझावों में संबंधित मामले ।

परामर्शदात्री समिति का गठन निम्न प्रकार होगा :—

अध्यक्ष :

1. कृषि मंत्री

उपाध्यक्ष :

कृषि मंत्रालय में राज्य मंत्री

सदस्य :

- (1) }
(2) } दिल्ली का प्रतिनिधित्व करने वाले संगठन सदस्य ।
तथा }
(3) }

- (4) सचिव, कृषि तथा सहकारिता विभाग ।
- (5) अनिश्चित सचिव (एल० डी० एफ०), कृषि तथा सहकारिता विभाग ।
- (6) अध्यक्ष, प्रबन्ध समिति, दिल्ली दुग्ध योजना ।
- (7) विकास आयुक्त दिल्ली प्रशासन ।
- (8) उपाध्यक्ष, दिल्ली विकास प्राधिकरण ।
- (9) महानिदेशक, स्वास्थ्य सेवाएं ।
- (10) वित्तीय सलाहकार, कृषि तथा सहकारिता विभाग
- (11) संयुक्त सचिव, डेयरी विकास, कृषि मंत्रालय/कृषि तथा सहकारिता विभाग ।
- (12) महा प्रबन्धक, दिल्ली दुग्ध योजना—सदस्य सचिव ।
परामर्शदात्री समिति की आवश्यकतानुसार बैठकें हामी ।

आदेश

आदेश दिया जाता है कि इस संकल्प की एक-एक प्रति भारत सरकार के सभी मंत्रालयों/विभागों, मंत्रिमंडल सचिवालय, प्रधान मंत्री कार्यालय, राष्ट्रपति सचिवालय, योजना आयोग, भारत के गृह नियंत्रक तथा लेखा परीक्षक महालेखाकार केन्द्रीय राजस्व, निदेशक (शाण्डियक लेखा परीक्षक), विकास आयुक्त दिल्ली प्रशासन, महा निदेशक स्वास्थ्य सेवाएं, अध्यक्ष प्रबन्ध समिति, दिल्ली दुग्ध योजना तथा उपाध्यक्ष दिल्ली विकास प्राधिकरण को प्रेषित की जाए ।

यह भी आदेश दिया जाता है कि इस संकल्प को सर्व साधारण की सूचना हेतु भारत के राजपत्र में प्रकाशित किया जाए ।

एन० राजगोपाल, संयुक्त सचिव

मिन्सार्ड मंत्रालय

नई दिल्ली, दिनांक जून 1980

संकल्प

सं० बा० नि०-15(1)/80—नट कटाव बोर्ड के पुनर्गठन के संबंध में मिन्सार्ड और विद्युत मंत्रालय के संकल्प सं० एफ० सी० 15(3)/71/105 दिनांक 4-6-1971 के पैरा-2 में निम्नलिखित का क्र० सं० 7 के बाद थर्ड के सदस्य के रूप में शामिल कर लिया जाए ---

8 अध्यक्ष,

सदस्य

गंगा बाढ़ नियंत्रण आयोग,

पटना ।

पैरा-2 में वर्तमान क्र० सं० 8 को बदल कर क्र० सं० 9 कर दिया जाए ।

आदेश

आदेश दिया जाता है कि इस संकल्प की एक-एक प्रति संबद्ध राज्यों/सघ राज्य क्षेत्रों, राष्ट्रपति के निजी सचिव तथा सचिव, प्रधान मंत्री कार्यालय, भारत के नियंत्रक तथा महालेखा परीक्षक, योजना आयोग और नौकरता तथा परिवहन, रक्षा, शिक्षा, विन (व्यय विभाग) गृह, रेल, निर्माण और आवास मंत्रालयों को सूचनाार्थ भेज दी जाए ।

आदेश दिया जाता है कि इस संकल्प का भारत के राजपत्र में प्रकाशित कर दिया जाए और संबद्ध राज्य सरकारों में अनुसूचित किया जाए कि वे इसे अपने सूचना के लिए राज्यों के राज पत्रों में प्रकाशित कर दें ।

इन्द्र प्रकाश कपिला, संयुक्त सचिव

श्रम मंत्रालय

नई दिल्ली, दिनांक 28 जून 1980

सं० क्यू०-16011(1)/80 डब्ल्यू०ई०—केन्द्रीय श्रमिक शिक्षा बोर्ड के नियमों और विनियमों के नियम 8 के अनुसरण में भारत सरकार एतद् द्वारा श्री आर० के० राय चौधरी, अवर सचिव, श्रम मंत्रालय का अधि सूचना जारी होने की तारीख से श्री वलजीत सिंह, उप सचिव, श्रम मंत्रालय के स्थान पर केन्द्रीय श्रमिक शिक्षा बोर्ड के बोर्ड अध्यक्ष के सदस्य के रूप में नामित करती है ।

सं० क्यू०-16011(4)/80-डब्ल्यू०ई०—केन्द्रीय श्रमिक शिक्षा बोर्ड के नियमों और विनियमों के नियम 1(III) और (VI) के साथ पहले बने नियम 3(ख) के अनुसरण में भारत सरकार एतद् द्वारा श्री आर० के० राय चौधरी अवर सचिव, श्रम मंत्रालय का अधिसूचना के जारी होने की तारीख से श्री वलजीत सिंह, उप सचिव, श्रम मंत्रालय के स्थान पर केन्द्रीय श्रमिक शिक्षा बोर्ड में सदस्य के रूप में नियुक्त करती है ।

2. वदनुसार, 20 दिसम्बर, 1958/29 अग्रहायण, 1880 के भारत के राजपत्र के भाग 1, खण्ड 1 में प्रकाशित श्रम और रोजगार मंत्रालय की, समय-समय पर यथा संशोधित अधिसूचना सं० ई० एण्ड पी०-1(24)/58, दिनांक 12 दिसम्बर, 1958 में निम्नलिखित परिवर्तन किये जायेंगे :—

वर्तमान प्रविष्टि, अर्थात्

1. श्री वलजीत सिंह,
उप-सचिव,
श्रम मंत्रालय नई दिल्ली ।

के लिए निम्नलिखित प्रविष्टि प्रतिस्थापित की जावेगी, अर्थात्—

1. श्री आर० के० राय चौधरी,
अवर सचिव, श्रम मंत्रालय,
नई दिल्ली -1 ।

पी० आर० रामाकृष्णन,
अवर सचिव

PRESIDENT'S SECRETARIAT

New Delhi, the 7th July 1980

No. 41-Pres./80.—The President is pleased to direct that Clasp "Naga Hills" worn with the General Service Medal 1947 instituted and published in Part I, Section 1 of the Gazette of India *vide* President's Secretariat Notification No. 13-Pres./60, dated 26th January, 1960 be discontinued with effect from 8th May, 1975.

No. 42-Pres./80.—The President is pleased to direct that Clasp "Mizo Hills" worn with the General Service Medal, 1947 instituted and published in Part I, Section 1 of the Gazette of India *vide* President's Secretariat Notification No. 36-Pres./70 dated 16th July, 1970 be discontinued with effect from 8th May, 1975.

No. 43-Pres./80.—The President is pleased to direct that the General Service Medal, 1947, instituted *vide* President's Secretariat Notification No. 3-Pres./50 dated 5th June, 1950 with clasps "Naga Hills" and "Mizo Hills" will be issued to the recipients between 1st January, 1968 to 8th May, 1975 with the ribbon of Samanya Seva Medal, 1965, instituted *vide* President's Secretariat Notification No. 35-Pres./75 dated 8th May, 1975.

No. 44-Pres./80.—In pursuance of Clause fifthly of the ordinances instituting "सामान्य सेवा मेडल, 1965" "SAMANYA SEVA MEDAL, 1965" published in Notification No. 35-Pres./75, dated the 8th May, 1975, the President is pleased to institute a Clasp "MIZORAM" to be worn with "सामान्य सेवा मेडल 1965" "SAMANYA SEVA MEDAL, 1965" with effect from the 8th May, 1975 for recognition of service rendered by troops in the areas mentioned in paragraph 2, below.

2. The following are the qualifying areas and conditions of eligibility for the award of the clasp :

(a) *Qualifying areas*

- (i) All troops located in MIZO District which includes troops deployed for 'OP ORCHID' under the operational control of GOC 8 Mountain Division and those for 'OP BATTLE AXI' under the operational control of GOC 101 Communication Zone Area.
- (ii) Troops deployed in CACHAR and TRIPURA, east of a line drawn from VIRANGTE (RI 0625) GR (RH 9722) in KATAKHAL RE—BHAGAHANPUR (RH 8011)—GR (RH 7710) SOUTH WEST Along CHATACHARA TALANG to CHATACHARA (RN 6992) along MIZO—CACHAR border to GR (RN 5591) and along border CACHAR TRIPURA to BONGSUI (RN 4691) KARBARI PARA (RN 4571)—NAKRAIHAPARA (RN 3459)—Point 1639 (RN 4228) under operational control of GOC 101 Communication Zone Area.

(b) *Eligibility*

- (i) Personnel who have put in an aggregate of 180 days of service on the active strength of a detachment/unit/formation located or operated in qualifying areas mentioned in paragraph 2(a) above singly or jointly from the 8th May, 1975 or thereafter except those who have been temporarily inducted for specific operation. The latter case the minimum qualifying service is 90 days.
- (ii) Air crew personnel and personnel of Army Air Transport Organisation, Rear Air Field Supply Organisation, Air Despatch Units and Air Observation Posts units, who carried out a minimum of five operational sorties of 20 hours of flying over the qualifying area from the 8th May, 1975 or thereafter.
- (iii) Personnel who win a gallantry award of a Mention-in-Despatches or die or sustain wounds or other disability while on service in the area irrespective of time-limit during the qualifying period, mentioned in sub-para (i) and (ii) above.

(iv) The time spent in hostile captivity in consequence of capture during service in the area will count towards the qualifying period for the award of the clasp mentioned in sub-para (i) and (ii) above.

(v) Naval personnel attached to the Army or the Air Force including those serving with Border Road Organisation in the qualifying area, shall be eligible for the award according to the conditions of eligibility applicable to the service to which they are attached. Qualifying period will be the same as given in sub-para (i) and (ii) above.

(vi) Service rendered by personnel with "OP ORCHID" in the qualifying areas mentioned in Para 2 (a) above with effect from the 8th May, 1975 will not count towards qualifying service for the eligibility of clasp "NAGALAND" to the Samanya Seva Medal 1965. Also service in MIZORAM area mentioned in Para 2(a) will not count for the eligibility of Sainya Seva Medal with clasp "BENGAL-ASSAM" with effect from the 8th May, 1975. If, however, an individual falls short of the aggregate number of days required to qualify for "BENGAL-ASSAM" clasp and also for "MIZORAM" Clasp in the area mentioned in Para 2(a) above and if his service is continuous then he may be permitted to count the period beyond the 8th May, 1975 to make up an aggregate number of days required for "BENGAL-ASSAM" clasp to the Sainya Seva Medal.

No. 45-Pres./80.—In pursuance of Clause fifthly of the ordinances instituting "सामान्य सेवा मेडल, 1965" "SAMANYA SEVA MEDAL, 1965" published in Notification No. 35-Pres./75, dated the 8th May, 1975, the President is pleased to institute a Clasp "NAGALAND" to be worn with "सामान्य सेवा मेडल, 1965" "SAMANYA SEVA MEDAL, 1965" for recognition of service of personnel in Nagaland with effect from 8th May, 1975.

2. The conditions of eligibility for the award shall be as follows :—

- (a) A person who has put in an aggregate of 180 days of service on the active strength of a detachment/unit/formation operation or located under operational command of GOC ASSAM/23 Infantry Division/OP ORCHID/GOC NAGALAND/8 MOUNTAIN DIVISION/GOC 101 Communication Zone area singly or jointly.
- (b) A person who has put in an aggregate of 90 days of service on the active strength of a detachment, unit or formation operating in NAGALAND on temporary duty with effect from the 8th May, 1975 or thereafter.
- (c) The ejection crews of Air Despatch units and personnel borne on the effective strength of Army Air Transport Organisation, Rear Air Field Supply Organisation, Air Despatch Units and Air Observation Posts Units who carried out a minimum of five operational sorties or 20 hours of flying/on operational sorties in the operational area of GOC ASSAM/23 Infantry Division/OP ORCHID/GOC NAGALAND/8 Mountain Division/GOC 101 Communication Zone Area from the 8th May, 1975 or thereafter.
- (d) A person who died on service or was evacuated as a result of wounds or other disabilities attributable to service in those commands irrespective of time limit or number of sorties or number of operational flying hours.
- (e) A person who won a decoration or mention-in-despatches for service in those commands irrespective of time limit or number of sorties or number of operational flying hours.
- (f) Time spent in hostile captivity in consequence of capture during service in those commands will count towards the qualifying period for the Medal and Clasp.

3. The categories of personnel eligible for the award of the clasp are specified in clause Seventhly of the President's Secretariat Notification No. 35-Pres./75 dated 8th May, 1975.

S. NILAKANTAN, Dy. Secy.

MINISTRY OF LAW, JUSTICE AND COMPANY
AFFAIRS

DEPARTMENT OF COMPANY AFFAIRS

(COMPANY LAW BOARD)

New Delhi, the 26th June 1980

ORDER

No. 27(26)80-CL-II.—In pursuance of clause (ii) of sub-section (I) of Section 209A of the Companies Act, 1956 (I of 1956), the Central Government hereby authorises Shri Kumarjib Mitra, Joint Director, Inspection, in the Department of Company Affairs for the purposes of the said Section 209A.

2. The Central Government hereby revokes the earlier authorisation issued in favour of Shri Kumarjib Mitra as Deputy Director, Inspection, Calcutta vide Order No. 7(10)74-CL-II dated the 6th November, 1974.

S. BALARAMAN, Dy. Secy.

DEPARTMENT OF SCIENCE AND TECHNOLOGY

New Delhi, the 13th June 1980

No. 1/4/80-CTE.—In supersession of the Department of Science and Technology Notification dated 10th August, 1979, it is notified for general information that for the purposes of the Societies Registration Act (XXI of 1860), the Society (Council of Scientific and Industrial Research) has been reconstituted with effect from 6-6-1980, for a period of two years by the Govt. of India and shall consist of the following :—

President

1. Prime Minister

Vice-President

2. Professor S. Nutul Hasan

Members

3. Shri Vasant Sathe,
Minister of Information and Broadcasting,
Govt. of India,
New Delhi.
4. Shri N. D. Tiwari,
Minister of Planning and
Deputy Chairman,
Planning Commission,
Govt. of India,
New Delhi.
5. Dr. Charanjit Chanana,
Minister of State for
Industry,
Govt. of India,
New Delhi.
6. Prof. Satish Chandra,
Chairman,
University Grants Commission,
Bahadur Shah Zafar Marg,
New Delhi.
7. Dr. C. S. Jha,
Educational Adviser (Technical),
Ministry of Education,
Shastri Bhawan,
Govt. of India,
New Delhi.
8. Dr. O. P. Gautam,
Director-General,
Indian Council of Agricultural
Research,
Krishi Bhawan,
New Delhi.
9. Dr. V. Ramalingaswamy,
Director-General,
Indian Council of Medical Research,
New Delhi.

10. Dr. Abad Ahmed,
Professor,
Delhi School of Management and
Director,
South Delhi University Campus,
New Delhi.
11. Shri K. C. Khanna,
Chairman-cum-Managing Director,
Kudremukh Iron Ltd.,
25, Mahatma Gandhi Road,
Bangalore-1.
12. Shri J. R. D. Tata,
Chairman,
Tata Industries Limited.
Bombay House,
Homi Mody Street,
Fort, Bombay-400023.
13. Dr. Raja Ramanna,
Secretary,
Deptt. of Defence Research & Development,
Ministry of Defence,
South Block,
New Delhi.
14. Dr. R. N. Dogra,
Kothi No. 4,
Sector 5,
Chandigarh.
15. Dr. Yash Pal,
Director,
Indian Space Application Centre,
Ahmedabad.
16. Dr. C. N. R. Rao,
Solid State & Structural Chemistry Unit,
Indian Institute of Science,
Bangalore-560012.
17. Dr. Gurbaksh Singh,
Vice-Chancellor,
Delhi University,
Delhi.

The following members of the Governing Body of the CSIR shall be members of the Society (Council of Scientific & Industrial Research) for the period they are members of the Governing Body, in accordance with Rule 3(iii) of the Rules and Regulations of the Council of Scientific and Industrial Research :—

1. Director-General,
Scientific & Industrial Research,
Rafi Marg,
New Delhi-1 (*Chairman, Governing Body*)
2. Nominee of the Ministry of Finance,
Govt. of India,
(Shri G. Ramachandran, Finance Secretary).

Members

3. Dr. S. Varadarajan,
Chairman-cum-Managing Director,
Indian Petro-Chemicals Corporation Limited,
Jawaharnagar,
Baroda.
4. Dr. B. Ramachandra Rao,
Vice-Chairman,
University Grants Commission,
Bahadur Shah Zafar Marg,
New Delhi.
5. Prof. A. K. Sharma,
Calcutta University,
35, Ballygunje Circular Road,
Calcutta-19.
6. Chairmen of the following Co-ordination Councils :
(a) (Chemical Sciences)
Dr. H. V. K. Udupa,
Director,
Central Electro-Chemical Research Institute,
Karaikudi.

(Upto 30-9-80)

(b) (Physical and Earth Sciences)
Dr. S. Z. Qasim,
Director,
(Upto 12-5-82)
National Institute of Oceanography,
Goa.

(c) (Engineering Sciences)
Shri K. D. Sharma,
Director,
(Upto 31-7-80)
Central Glass & Ceramic Research Institute,
Calcutta.
Prof. V. A. Altekar,
Director,
(From 1-8-80)

National Metallurgical Laboratory,
Jamshedpur.

(d) (Biological Sciences)
Dr. Nitya Nand,
Director,
(Upto 17-1-81)
Central Drug Research Institute,
Lucknow.

M. G. K. MENON, Secy.

MINISTRY OF AGRICULTURE

(DEPARTMENT OF AGRICULTURE & COOPERATION)

New Delhi-1, the 18th June 1980

RESOLUTION

No. 11-3/80-LD-I.—The Government of India have decided to constitute with immediate effect an Advisory Council for the Delhi Milk Scheme in order to advise Government generally on matters of policy relating to the scheme and, in particular, tender advice on the following :—

- (1) Matters relating to procurement of milk.
- (2) Matters relating to processing of milk and milk products, if any.
- (3) Matters relating to distribution and marketing, and
- (4) Other matters arising from public complaints or re-actions and suggestions

The Advisory Council shall be constituted as under :—

Chairman :

1. Minister of Agriculture.

Vice Chairman

Minister of State in the Ministry of Agriculture.

Members

- (1)
- (2) Members of Parliament representing Delhi.
- (3) &
- (4) Secretary, Department of Agriculture & Cooperation.
- (5) Additional Secretary (ADF), Department of Agriculture & Cooperation.
- (6) Chairman, Management Committee, Delhi Milk Scheme.
- (7) Development Commissioner, Delhi Administration.
- (8) Vice-Chairman, Delhi Development Authority.
- (9) Director General of Health Services.
- (10) Financial Adviser,
Department of Agriculture & Cooperation.
- (11) Joint Secretary, Dairy Development, Ministry of Agriculture, Deptt. of Agriculture & Cooperation.
- (12) General Manager, Delhi Milk Scheme—Member/
Secretary.

The Advisory Council shall meet as often as necessary.

RESOLUTION

ORDERED that a copy of this Resolution be communicated to the all Ministries/Departments of the Govt. of India; Cabinet Sectt.; Prime Minister's Sectt.; the President's Sectt.; the Planning Commission; the Comptroller and Auditor

General of India, the Accountant General, Central Revenue; the Director of Commercial Audit; Development Commissioner, Delhi Administration; the Director General of Health Services, the Chairman, Management Committee, Delhi Milk Scheme; the General Manager, Delhi Milk Scheme and Vice-Chairman, Delhi Development Authority.

ORDERED also that this Resolution be published in the Gazette of India for general information.

N. RAJAGOPAL, Jt. Secy.

MINISTRY OF IRRIGATION

New Delhi, the 12th June 1980

RESOLUTION

No. FC-15(1)/80.—In para 2 of Ministry of Irrigation and Power Resolution No. FC-15(3)/71, dated 4-6-1971, re-constituting the Beach Erosion Board, the following may be included as Member of the Board after S.No. 7 :

8. Chairman, Member

Ganga Flood Control Commission
Patna

The existing S.No. 8, in para 2, may be re-numbered as S.No.9.

Ordered that a copy of this Resolution be communicated to the concerned States/U.T.s, the Private Secretary and Military Secretary to the President, Prime Minister Office, Comptroller and Auditor General of India, Planning Commission and the Ministries of Shipping and Transport, Defence, Education, Finance (Department of Expenditure), Home Affairs, Railways, Works and Housing for information.

Ordered that the Resolution be published in the Gazette of India and the State Governments concerned may be requested to publish it in the State Gazette for general information.

I. P. KAPILA, Jt. Secy.

MINISTRY OF LABOUR

New Delhi, the 28th June 1980

No. Q-16011/4/80 WE(11).—In pursuance of Rule 8 of the Rules and Regulations of the Central Board for Workers' Education, the Government of India hereby nominate Shri R. K. Roy Chowdhry, Under Secretary, Ministry of Labour, as a member of the Board of Governors of the Central Board for Workers' Education vice Shri Daljit Singh, Deputy Secretary, Ministry of Labour, with effect from the date of issue of this Notification.

No. Q-16011/4/80-WE(1) —In pursuance of rule 3(b) read with rule 4(iii) and (vi) of the Rules and Regulations of the Central Board for Workers' Education, the Government of India hereby appoints Shri R. K. Roy Chowdhry, Under Secretary, Ministry of Labour, as a member on the Central Board for Workers' Education, in place of Shri Daljit Singh, formerly Deputy Secretary in the Ministry of Labour, with effect from the date of issue of this Notification.

2. The following changes shall be made accordingly in the Ministry of Labour and Employment Notification No. E&P. 4(24)/58, dated the 12th December, 1958, published in the Gazette of India Part-I Section-I, dated December 20, 1958/ Agrabayana 29, 1880, as amended from time to time.

For the existing entry viz :

"1. Shri Daljit Singh,
Deputy Secretary,
Ministry of Labour,
New Delhi."

The following entry shall be substituted viz :—

"1. Shri R. K. Roy Chowdhry,
Under Secretary,
Ministry of Labour,
New Delhi."

P. R. RAMAKRISHNAN, Under Secy

